on the Table PAPER LAID ON THE TABLE

NAUTICAL RESEARCH

- 39. SHRI M. GOVINDA REDDY: Will the Minister for TRANSPORT be pleased to state:
- (a) whether Government have taken any steps to promote nautical research in India; and
 - (b) if so, what are those steps⁹

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) and (b). The information is being collected and will be laid on the Table of the Sabha as early as possible.

TOURIST COACHES ON THE RAILWAYS

40. MOULANA M. FARUQI: Will the Minister for RAILWAYS be pleased to state the number of second and third class tourist coaches put into service on the Railways in each of the years 1954-55 and 1955-56?

THE DEPUTY MINISTER FOB RAILWAYS AND TRANSPORT (SHRI O. V. ALACESAN):

-	1954-55 B.G. M.G.		1955-56 B.G. M.G.	
Second class Tourist coaches Third class	Nil	Nil	ī	Nil
Tourist coaches	Nil	Nil	3	1

STATEMENT RE STARRED QUES-TION NO. 106 ANSWERED ON THE 23RD FEBRUARY 1956

•THE DEPUTY MINISTER K>n HEALTH (SHRIMATI M. CHANDRASEKHAR): Mr. Deputy Chairman, Sir, with your permission, I would like to clarify the answer given by me to the supplementary question put by Moulana M. Faruqi when I answered question No. 106 on the 23rd February, 1956 in this Sabha. I stated that 'Yellow fever is not common in India'. I wish to clarify the statement. My statement may give the impression that there may be even stray cases of Yellow Fever in India. The fact is that no cases cf Yellow Fever have occurred in India so far to the best of the knowledge of doctors in this country.

INDUSTRIAL POLICY RESOLUTION

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, with your permission, on behalf of the Prime Minister,. I beg to lay on the Table a copy of the Government Resolution on the Industrial Policy. Printed copies of the Resolution will be distributed *to* Members with their parliamentary papers. LPlaced in Library. *See* No. S-145/56. J

SHRI SHRIYANS PRASAD JAIN (Bombay): Being a very important announcement, I would like that it should be read before the House. It is generally the custom that, when any policy statement of this nature is made...........

MR. DEPUTY CHAIRMAN (To-Shri Satya Narayan Sinha): Is it such a long statement?

SHRI SATYA NARAYAN SINHA: It is a long statement' it goes to several pages.

MR. DEPUTY CHAIRMAN: It""Is not necessary. It may be distributed. It will be laid on the Table of the House. Hon. Members can see it.

PETITIONS ON THE STATES REORGANISATION BILL, 1956

SECRETARY: Sir, I have to report to the House that 60 petitions relating to the States Reorganisation Bill, 1956, have been received by me.

MOTION FOR AND PROGRAMME OF ELECTION TO THE PUBLIC ACCOUNTS COMMITTEE

THE MINISTER ron PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to move:

"That this House do proceed l» elect in such manner as the Chair-man may direct, three Members from among themselves to associate with the Public Accounts Committee for the unexpired portion of the year 1955-56 vice Diwan Cha-

[Shri Satya Narayan Sinha.] man Lall, Shri Ram Prasad Tamta and Shri V. K. Dhage retired."

MR. DEPUTY CHAIRMAN: Tilt question is:

"That this House do proceed to elect in such manner as the Chairman may direct, three Members from among themselves to associate with the Public Accounts Committee for the unexpired portion of the year 1955-56 *vice* Diwan Cha-man Lall, Shri Ram Prasad Tamta and Shri V. K. Dhage retired."

The motion was adopted. MR. DEPUTY CHAIRMAN: I have to inform hon. Members the following programme for receiving nominations and for holding election, if necessary, to the Public Accounts Committee.

Nominations will be received up to 12 noon on 1-5-1956 and the election, if necessary, will be held between 3 P.M. and 4 P.M. on the same day in Secretary's .room No. 29, ground floor. Parliament House, in accordance with the system of proportional representation by means of the single tra»sferable vote.

THE STATES REORGANISATION BILL, 1956

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT): Sir, I move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha, do join in the Joint Committee of the Houses on the Bill to provide for the reorganisation of the States of India and for matters connected therewith, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:

- 1. Shri Chandulal P. Farikh.
- 2. Shri Biswanath Das.
- 3. Shri K. Madhava Menon.
- 4. Capt. Awadhesh Pratap Singh.
- 5. Dr. Anup Singh.

- 6. Shri A. Satyanarayana Raju,
- 7. Shri M. D. Tumpalliwar.
- 8. Shri Janardhan Rao Desai.
- 9. Shri Tarkeshwar Pande.
- 10. Shri T. R. Deogirikar.
- 11. Shri K. P. Madhavan Nair.
- 12. Shri J. V. K. Vallabharao
- 13. Shri V. K. Dhage.
- 14. Shri Kishen Chand.
- 15. Shri Surendra Mahanty.
- 16. Kakasaheb Kalelkar; and
- Shri Govind Ballabh Pant (the mover)".

Sir, the motion which I have the privilege of placing before the House represents the unanimous wish of the Lok Sabha. The motion was adopted there for the appointment of a Joint Select Committee for the consideration of the States Reorganisation Bill. The Lok Sabha adopted a somewhat unusual course in this case. The Bill does contain some financial provisions. So, According to the norms* practice and the rules framed for the regulation of business in the Lok Sabha, such Bills can ordinarily be referred only to a Select Committee consisting of the Members of the Lok Sabha. But in view of the unique importance of this Bill, the Lok Sabha suspended the relevant rule and agreed that this Bill should be considered by the representatives of both Houses, so that its provisions, which will have a far-reaching effect on the future course of events in this country, may receive adequate attention. So, I have made this motion.

I do not propose to take much time of the House at this stage. I may have to do so, if necessary, when I am asked to wind up the debate at the end. This Bill was the subject of discussion in the other House last week. Honourable Members are no doubt acquainted with the history of this Bill, and the various developments that led to it. The quesion of the reorganisation of States had attracted attention for a considerable time, and about two and :i half years asm. or a little less than